

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH CUTTACK

Original Application No.128/1994

Date of Decision: 18.3.1994

Dwarikanath Muduli

applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not?

2. Whether it be circulated to all the Benches of the  $\mbox{ND}$ Central Administrative Tribunals or not ?

VICE-CHAIRMAN

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH CUTTACK

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Date of Decision: 17.3.1994

Dwarikanath Muduli

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s.B.N.Nayak A.K.Dora, Advocates

For the respondents

Mr.U.B.Mohapatra, Standing Counsel (Central)

CORAM:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

## JUDGME NT

MR.K.P.ACHARYA, VICE-CHAIRMAN: The petitioner was working as a Casual labourer in the Office of the Deputy Superintending Archaeological Chemistry, Bhubaneswar. Admittedly the petitioner has not worked for a very long time. Therefore, OP No.3 was perfectly justified in not entrusting any work to the petitioner as a casual labourer. But now the petitioner has rowse from his slumber praying before this Bench to give a direction to OP No.3 to give/some work on casual basis. I did not think it worthwhile to keep this matter unnecessarily pending. Therefore, after hearing learned counsel for the petitioner Mr.B.Nayak and Mr.U.B.Mohapatra, learned Standing Counsel, I would recommend the case of the petitioner to O.P. No.3 to take a sympathetic view over the petitioner, especially in these hard days when people are running from post to N



pillar for a morsel/food. I hope and trust OP No.3 will make all endeavour to give the petitioner some work on casual basis if available. Thus the application is accordingly disposed of. No costs.

VICE-CHAIRMAN

Central Administrative Tribunal Cuttack Bench Cuttack dated the 17.3.1994/ B.K.Sahoo

